(c) and (d) The CPCB has issued 'directions' under 18 (1) (b) of the Air (Prevention and Control of Pollution) Act, 1981 for necessary action against the first five of the above mentioned non-compliant cement plants. The CPCB has issued 'directions' under section 5 of the Environment (Protection) Act, 1986 to M/s Jamul Cement Works (ACC), Durg, Chhatisgarh directly directing it to take pollution control measures so as to ensure compliance with the emission standards.

Green house gas emission

†2501. SHRI RAJIV PRATAP RUDY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government has any record of State-wise green house gas emission in the country and its adverse effect on environment and on mankind;
 - (b) if so, the details thereof;
- (c) whether Government has any plan to check green house gas emitted from crops and their waste; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) State-wise record of greenhouse gas emissions in the country is not maintained by government. However, data on national green house gas inventories of anthropogenic emission for the base year 1994 is available as a part of the India's Initial National Communication to the United Nations Framework Convention on Climate Change (UNFCCC), 2004.

As per the report of Intergovernmental Panel on Climate Change (IPCC), Green House Gas (GHG) emission causes warming and induces many changes in the Global Climate System with likelihood of causing adverse impacts in various sectors such as water resources, agriculture, forests, natural eco-systems, coastal zones, health, energy and infrastructure.

(c) and (d) There is no plan to check green house gas emission from crops and their waste.

Clearance to OMCL

2502. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

†Original notice of the question was received in Hindi.

- (a) whether it is a fact that the Supreme Court of India has cleared the Orissa Mining Corporation Ltd. (OMCL) for proposed bauxite mining project in Orissa;
- (b) whether it is also a fact that reports from Wildlife Institute of India, Central Mine Planning and Design Institute and Forest and Environment Department of Orissa have given clearance covering all aspects of wildlife, water environment, tribal and ecological issues of the projects;
 - (c) if so, the details in this regard;
- (d) the reasons for withholding clearance by the Ministry inspite of all necessary permissions; and
- (e) by when the permission for mining leases to OMCL and their associate company would be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (c) Yes, Sir. The Supreme Court of India has cleared the forest diversion proposal for diversion of 660.749 ha of forest land for mining of Bauxite ore in Lanjigarh Bauxite Reserve. The Supreme Court granted clearance to the proposal and directed the Ministry to grant its approval in accordance with law. The Court had considered the reports from the Wildlife Institute of India, Central Mine Planning and Design Institute and Forest and Environment Department of Orissa on the issues of forest vegetation, wildlife, water regime, tribal life, environment impact and ecological impact of the project including soil erosion study and hydro-geological characteristics including porosity, permeability and flow of natural water.

(d) and (e) The proposal was accorded in-principle approval by the Ministry *vide* its order dated 11.04.2009 stipulating different conditions for mitigating impacts on forest, vegetation, wildlife, tribal and other environment and ecological aspects. However, the compliance issued by the State Government on various aspects including Forest Rights of the Tribals as per provisions of the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 is under examination of the Ministry.

Establishment of food parks in Orissa

2503. SHRIMATI RENUBALA PRADHAN: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state: